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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.355 of 1995.

Between

Dated: 20.3.1995.

J.Kishtaiah ... Applicant

And

1. The Sub Divisional Officer, Telecommunications, Kamareddy.
2. Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Bhavan, Hyd.

... Respondents

Counsel for the Applicant : Sri. K.Venkateswara Rao

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.V.Haridasan, Judicial Member

Hon'ble Mr. R.Bengarajan, Administrative Member

Contd:...2/-

O.A. 355/95.

Dt. of Decision : 20-03-95.

ORDER

1. As per Hon'ble Shri A.V. Haridasan, Member (Judl.)

The applicant who has rendered service as a casual Mazdoor intermittently from 01-11-1984 to 28-07-1987 and 01-12-1988 to 31-05-1989 is aggrieved by the fact that the respondents are not considering ^{him} for re-engagement and has therefore filed this application for a declaration that the action of the respondents in not giving him work is illegal, arbitrary and violative of the Article 14 and 16 of the Constitution of India. When the application came up for hearing on submission the learned counsel for the applicant Shri K. Venkateswara Rao states that the applicant would be satisfied if the respondents are directed to consider the applicant's case for re-engagement in preference to out sidars as and when there is work. The learned counsel for the respondents Shri N.V. Ramana, states that the respondents have no objection in considering the case of the applicant for re-engagement as and when work is available in preference to out sidars.

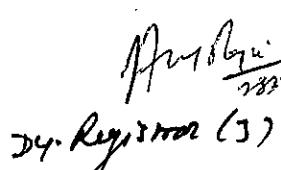
2. In the result the application is disposed of at the admission stage itself directing the respondents to re-engage the applicant as and when work is available in preference to freshers and out sidars.

3. In pursuance of this order the presently employed persons will not be retrenched. No order as to costs.


(R. Rangarajan)
Member(Admn.)


(A.V. Haridasan)
Member(Judl.)

Dated : The 20th March 1995.
(Dictated in Open Court)


24. Register (J)

OA-355795

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN : MEMBER (J)

AND

R. Ranganathan.

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

DATED : 26/3/95

ORDER/JUDGEMENT.

M.A.R.P/C.P.Nos

D.A. NO.

*IA
355795*

Admitted and Interim directions
issued

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~

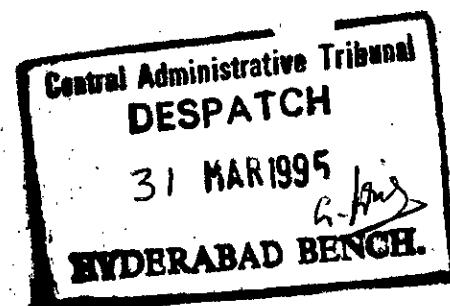
~~Dismissed as withdrawn~~

~~Dismissed for Default.~~

~~Rejected/Ordered~~

~~No order as to costs.~~

YLKR



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